



The Gauhati High Court, At Guwahati
[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]




Cause List





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NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	BENCH	NAME OF THE JUDGES	PERIOD
	[DIVISION BENCH-I] [COURT NO. 1] <i>This Bench will take up matters pertaining to:</i> <ol style="list-style-type: none">1. Writ Appeals other than Foreigner matters.2. Writ Petitions against Order of CAT.3. Contempt Matters relating to Division Bench- I.4. SARFAESI Act matters.5. Hill Reference matter.6. Income Tax Appeal matters. <i>Any such matters as may be specifically directed to be listed.</i>	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE KAKHETO SEMA	FROM 01-11-2021 TO 03-11-2021
	[DIVISION BENCH- II] [COURT NO. 2] <i>This Bench will take up matters pertaining to:</i> <ol style="list-style-type: none">1. Contempt matters relating to Division Bench-II.2. WP(C) relating to Police and Army Actions.3. Appeals Under Companies Act.4. Writ Appeal (Foreigners Matter).5. Writ Petition (Foreigners Matter).6. PIL and Taken up matters. <i>Any such matters as may be specifically directed to be listed.</i>	HON'BLE MR. JUSTICE N. KOTISWAR SINGH AND HON'BLE MRS. JUSTICE MALASRI NANDI	-DO-
	[CIVIL BENCH-IV MATTERS] [COURT NO. 3] <i>This Bench will take up matters pertaining to</i> <ol style="list-style-type: none">1. Writ Petition (Civil) relating to Settlement by State Government etc.2. Writ Petition relating to Land Matter.3. Residuary Writ Petitions except Police/Army action.	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	-DO-

	<p>[CRIMINAL SPECIAL DIVISION BENCH] [COURT NO. 5]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. Custodial Death. 2. Contempt Petition (Criminal). 3. Confirmation of Decree of Divorce and Such Matrimonial Appeals. 4. Criminal Appeal including Hill Appeal. 5. Criminal Appeal (J). 6. All Criminal Appeal. 7. Death Reference Cases. <p><i>Any such matters as may be specifically directed to be listed.</i></p>	<p>HON'BLE MR. JUSTICE SUMAN SHYAM AND HON'BLE MRS. JUSTICE MARLI VANKUNG</p>	<p>-DO-</p>
	<p>[CRIMINAL, CIVIL AND MATTERS RELATED TO RETIREMENT BENEFITS] [COURT NO. 6]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. Bail Matters (Where punishment is less than 7 years). 2. Criminal Petition. 3. Criminal Revision Petition. 4. Matters related to retirement benefits. 5. MFA. 6. W.P. (Crl.) Matters (Other than Habeas Corpus and where punishment is less than 7 years). 	<p>HON'BLE MRS. JUSTICE RUMI KUMARI PHUKAN</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-II AND I] [COURT NO. 8]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academics Institutions. 4. Tax Matters. 	<p>HON'BLE MR. JUSTICE ACHINTYA MALLA BUJORBARUA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH- III] [COURT NO. 10]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to State Govt. Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. 4. Writ Petition (Civil) under Labour and Industrial Law etc. 5. W.P. (Crl.) Matters(Only Habeas Corpus matters) 	<p>HON'BLE MR. JUSTICE PRASANTA KUMAR DEKA</p>	<p>-DO-</p>

	<p>[CRIMINAL, CIVIL AND MATTERS RELATED TO RETIREMENT BENEFITS] [COURT NO. 12]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Criminal Appeal including Criminal Appeal (Jail).</i> 2. <i>Bail matters (where punishment is more than 7 years).</i> 3. <i>Criminal Petition.</i> 4. <i>Matters related to retirement benefits.</i> 5. <i>W.P.(Crl.) Matters(Other than Habeas Corpus and where punishment is more than 7 years).</i> 6. <i>M.F.A.</i> 	<p>HON'BLE MR. JUSTICE AJIT BORTHAKUR</p>	<p><i>-DO-</i></p>
	<p>[CRIMINAL, CIVIL AND MATTERS RELATED TO RETIREMENT BENEFITS] [COURT NO. 13]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Tr. Petition (Crl.)</i> 2. <i>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act).</i> 3. <i>Criminal Appeal.</i> 4. <i>Criminal Appeal (J).</i> 5. <i>Criminal Petition.</i> 6. <i>Criminal Revision Petition.</i> 7. <i>Matters related to retirement benefits.</i> 8. <i>W.P.(Crl.) Matters(Other than Habeas Corpus and relating to offences under Special Acts including PC Act and POCSO Act)</i> 9. <i>M.F.A.</i> 	<p>HON'BLE MR. JUSTICE HITESH KUMAR SARMA</p>	<p><i>-DO-</i></p>
	<p>[CIVIL BENCH- III AND I MATTERS] [COURT NO. 14]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to State Govt. Employees.</i> 2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i> 3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i> 4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i> 5. <i>MFA</i> 	<p>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI</p>	<p><i>-DO-</i></p>
	<p>[CIVIL BENCH-III AND I] [COURT NO. 15]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>MACT(Including Hearing)</i> 2. <i>Old Pending Service Matter (Hearing).</i> 3. <i>Criminal Revision Petition.</i> 	<p>HON'BLE MR. JUSTICE NANI TAGIA</p>	<p><i>-DO-</i></p>

	<p>[CIVIL BENCH-IV AND I MATTERS] [COURT NO. 16]</p> <p><u>This Bench will take up matters pertaining to</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. 2. Writ Petition relating to Land Matter. 3. Residuary Writ Petitions except Police/Army action. 4. R.S.A. 	<p>HON'BLE MR. JUSTICE MANISH CHOUDHURY</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-IV AND I MATTERS] [COURT NO. 17]</p> <p><u>This Bench will take up matters pertaining to</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. 2. Writ Petition relating to Land Matter. 3. Residuary Writ Petitions except Police/Army action. 4. F.A.O. 5. R.F.A. 6. MFA 	<p>HON'BLE MR. JUSTICE SOUMITRA SAIKIA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH I MATTERS] [COURT NO. 18]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Civil Revision Petition. 2. Civil Revision Petition (I/O). 3. Testamentary Cases. 4. Second Appeal Order. 5. Arbitration Appeal. 6. MAC Appeal(Including Hearing) 7. Transfer Petition (Civil). 8. F.A.O. 9. R.F.A. 10. Second Appeal Order. 11. R.S.A. 	<p>HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-I] [COURT NO. 22]</p> <p><u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. MACT Hearing. 2. Civil Revision Petition. 3. Civil Revision Petition(I/O) 4. Transfer Petition (Civil). 	<p>HON'BLE MR. JUSTICE DEBASHIS BARUAH</p>	<p>-DO-</p>